SHRI M. C. CHAGLA: Madam, I will be tied up with the Passport Bill here and at 5 o'clock there is a half-an-hour discussion in the Lok Sabha.

SHRI BHUPESH GUPTA: The Passport Bill is not coming, rest assured.

SHRI M. C. CHAGLA: Mr. Bhupesh Gupta has threatened to oppose it vehemently and therefore I have to be here.

SHRI BHUPESH GUPTA: It is not coming up today. Now we are to discuss the Industrial Security Force Bill. If you do not want to discuss it I have no objection.

SHRI M. C. CHAGLA: I thought the Industrial Security Force Bill is finished.

SHRI BHUPESH GUPTA: No, we have only started consideration of the motion to refer it to a Select Committee. We have only just started. Therefore, you can rest assured, Mr. Chagla, that it will not come up today. I can understand if you are under that impression, you are quite right but you can rest assured that the Passport Bill is not coming up today. Therefore you can take leave of us.

SHRI M. C. CHAGLA: Madam, may I proceed on that assumption?

THE DEPUTY CHAIRMAN: That is what Mr. Bhupesh Gupta feels.

THE CENTRAL INDUSTRIAL SECU-RITY FORCE BILL, 1966—contd.

SHRI M. V. BHADRAM (Andhra Pradesh): Madam Deputy Chairman, this Bill seeks to provide for the constitution and regulation of a Force called the Central Industrial Security Force for the protection and security of Central industrial undertakings. In the statement of Objects and Reasons it is stated that the exising watch and 787 RSD—7

ward staff of the various Central industrial undertakings is illequipped and not properly trained and so a properly trained Force armed with suitable powers is necessary to safeguard the industrial undertakings, and this Bill may apply to the public sector also. Madam, this Bill appears to be so innocent but it contains many dangerous provisions. The Bill is not meant only for the Central industrial undertakings owned by the Central Government as is stated in the Statement of Objects and Reasons. Though clause 3 says that this Force is for the better protection and security of industrial undertakings owned by the Government, clause 14 extends this to the industrial undertakings in the public sector and by clause 2(1) (c) this is made applicable to both Central and State undertakings. clause 10(b) it goes even beyond the scope of the Central and State undertakings; it may include private undertakings also. I shall read out clause 10(b):

"(b) to protect and safeguard the industrial undertakings owned by the Central Government together with such other installations as are specified by that Government or any other officer empowered by the Government in that behalf, to be vital for the carrying on of work in those undertakings, situate within the local limits of his jurisdiction."

Suppose the working of a Central industrial undertaking is dependent on another installation, that installation is also covered by the provisions Therefore there are four this Bill. categories of undertakings proposed to be covered by this measure. One is Central industrial undertakings owned by the Central Government; the other is the public sector undertakings, the third is State Government takings and the fourth one is installations which are declared necessary for the carrying on the work of the other undertakings.

We were told that the Railway Protection Force was constituted in 1957;

### [Shri M. V Bhadram]

this is another Force, then the third one and it may go on and on like that. It is said that this Bill gives only such powers which any ordinary citizen of India possesses, that is the right to arrest another person. I do not know how many citizens are conscious of that right and how many are exercising that right. If everybody exercised that right I do not know where we will stand; even for cognisable offences it is not as if everybody exercises that right

In this connection I would like to mention that every industrial undertaking has its own watch and ward staff and their main function is to protect the property and security of the undertaking If any theft takes place the watch and ward people get hold of the 'hief and hand him over to the police If the intention of this Bill is only to give such powers, then there is no necessity for this Bill at all but there is something more serious in the Bill. Clause 11 of the Bill says that any superior officer or member of the Force may, without any order from a Magistrate and without a warrant, arrest any person against whom any reasonable suspicion exists. So even on a more suspicion one can be arrested. We seriously object to this provision because a Trade Union President or Secretary who happens to be an employee in the undertaking and who is not liked by the Managing Director can be arrested and handed over to the police and they can always say they had reasonable suspicion It also says that they can arrest any person found taking precautions to conceal his presence under circumstances which afford reason to believe that he is taking such precautions view to committing theft. Again it is only mere suspicion or just belief. In the Statement of Objects and Reasons it is said that it is the superior officers who will be empowered to arrest but in the provisions of the Bill it is said any member of the Force can make the arrest Again clause 12 gives power

to search anybody without a warrant. Frankly I do not understand the real necessity for this Bill at all. The real intention of the Bill is, as we apprehend, to attack the trade union activities and also to use this Force during the period of strikes The other day when the transport employees strike was going on for 12 days in Andhra Pradesh the policemen were used to break up the strike; they were used as drivers to run the vehicles. So we naturally apprehend this Force will be used to break up the legal strikes and the power that is given to worker under a statute is being taken away by this I may for instance point out how the Railway Protection Force is being used In the Report of the Railway Board for 1965-66 on page 8 it is said;

'In the last few years the State police have been indenting increasingly on the Railway Protection Force. During the years under review the Railway Protection Force extended assistance to the State Governments on their request and assisted the State police in Kerala and West Bengal and Bihar in meeting the situations caused by agitations hartals and bandhs."

So this Railway Protection Force has been used to meet such situations arising out of bandhs, etc. Wherever such things occurred whether in Kerala or West Bengal or Bihar the Railway Protection Force has been used. Similarly there is every reason to believe—and we also have the bitter experience of how the D.I R has been used not only against political opposition but also against trade unions—that the provisions of this Bill also will be used against lawful trade union activities.

Now coming to the public sector undertakings you know how they are managed in the country. The Managing Directors or the Chairmen of the Board of Directors, most of them, come from a class known as fossilised ICS or IAS, who have developed an arrogant attitude. Many of them

do not know anything about the industry they are put in charge There used to be these feudal landlords and now these industrial lords are coming up They are indepen dent in their own respective spheres and if this power of the State and the private police is also given to them, we do not know what will happen Only the other day Mr Lokanath Misra said that there will be a State within a State Every Central undertaking or State undertaking will become autonomous by itself with the power of managing the entire show and with a police force +o This is a very dangerous thing If this Bill in its present shape comes law, it will be an end of the industrial harmony in all the public sector undertakings It is said that property has to be protected the property of every public sector undertaking should be protected-but whom. from whom against whom? What is this protection? One is against theft and the other is against sabotage. During the last eight years since the Railway Protection Force has been created we have been spending Rs 1166 crores on the security department of Railway Board How far have we achieved this object? I may quote the figures from the Railway Board's Reports and the Railway Budget The year when the Railway Protection Force was constituted was 1957 58 and the loss of railway property due to thefts was Rs 14,90,801 In 1964-65 it was Rs 19,11,841 In 1965-66 it was Rs 17,66,594 Pilferage during 1957-58 was Rs 1,78,437, during 1964-65. Rs 3,06,136 and during 1965-66 was Rs 4,37,998 The total loss due theft and pilferage in 1957-58 was Rs 16,69,234 and during 1965 66 was Rs 22,04592 In spite of our spending Rs 1166 crores on the security forces on the Railways the loss of property due to theft and pilferage has gone up from Rs 16-odd lakhs to Rs 22 lakhs So, these Forces could not prevent thefts on the Railways Similarly, these Forces also which are going to be created are not going to solve the problem of theft in indus-

trial undertakings Why? The first leason is we, as a nation, thanks to the twenty years of Congress rule, have deteriorated in our haracter Unless our character improves, unless we are going to improve the fabric of our people, thefts are going to be stopped If a theft is committed by a managing director, it not a theft If it is done by an crdinary worker or an outsider, it is theft and he will be locked up I will give The managing you an instance director of a company from my place swindled property of the company to the tune of Rs 50,000 He built ais own bungalow, which he still owns Nothing happened against him, no corjuption charges and no penil action, because he was indispensable to the factory or undertaking So, the Government could not do anything people in high positions are not touched, how are you going to improve the moral fabric' I may also quote another instance I deal with port labour where I find smuggling is going on or a big scale where officers are involved A particular officer, who is the department, the head of smuggling subordinate for his foreign liquor bottles This subordinate and day this vas cought red-handed He was departcustoms by the ment Now what punishment did the department give him It was ensure I reported the matter to the Home Ministry and the Transport Ministry The Transport Ministry-what shall I say-had the cheek to tell me that the Chairman of the Port Trust was satisfied that the censure punishment was enough This is the way in which they are tackling the officers were indulging in smuggling and cor ruption How can you expect moral fabric of the ordinary person or the ordinary citizen to improve, how are you going to stop these thefis? You are not going to stop these thefts and corruption by merely passing this Bill here

The second thing is sabotage I think the other day Mr Akbar Ali Khan mentioned the sabotage in Ran-

### [Shri M V Bhadram]

chi Probably I do not know whether he is aware of the report of the committee which went into the cause of the sabotage The committee came to the conclusion that the sabotage was due to two factions in the management, not due 'o anvbody else. action has been taken against those people who were responsible for the sabotage? Similarly, the other day

SHRI AKBAR ALI KHAN That particular committee has recommended that in addition to the watch and ward, there should be a regularly trained security force

SHRI M V BHADRAM I am comg to that aspect Fire took place in the Rajasthan atomic plant Even the Minister could not say was due to sabotage that the fire took place in the atomic power plant So, in how many cases has sabotage been established? You will pardon my saying it, if the sabotage is from outside, then it can be protected cent per cent. The industry can be protected I have my own experience During October and November last when the agitation for a steel plant took place in my State, in my town of Visakhapatnam not even a bolt was tampered with in any indus'rv The industrial worker him self protected the industry because he was conscious of the fact that if the factory was damaged he would be unemploved the following day So, he himself stood guard against saboother On the hand if he sabotage is by the worker, no amount of police force or military force can stop it Therefore, my point is the conscience of the worker should be noused to such an extent tha he would protect his own industry, instead of resorting to such methods This Bill is a slur on their moral character You only abuse the indus trial worker and other people Therefore as I have said, this Bill is not going to solve the problem of theft or protection of the property of industries It may satisfy the powersthat-be

In this connection how much money are you going to spend? According to the Financial Memorandum attached to the Bill, at the initial stage, we are going to spend Rs 155 crores for bat alions The recurring expenditure comes to Rs 118 crores There will be four or five battalions. So, Rs 4 or Rs 5 crores we are going to spend on these forces. We are spending Rs 1166 crores on the Railway Protection Force Probably we may have to spend that much amount on these forces and we may achieve no result Therefore, my solution to this problem is in all the industries the co-operation of the trade unions should be sought in the proper way If the worker's conscience is roused, he will protect his own industry from theft, etc. There are many where the workers have responded so generously A call to the workers, particularly in this respect, is neces-That will be the proper forum, but not this Bill I, therefore, oppose this Bill in its present form. If the Government at all want to have any force strengthen the existing watch and ward, as it is being done on the Railways Give them special training and bet'er training in all Instead of spending so many crores on the additional forces, train the existing watch and ward and rouse conscience of the worker to meet the situation

Thank you

SHRI T V ANANDAN (Madias) Madam Deputy Chairman, much water has flowed under the bridge since the Bill was introduced I do not find myself in agreement with what has been said by the hon Members opposite who are doubting everything the Government comes forward to do. Although I belong to the Congress Party let the hon Members not mistake me if I say I have first-class information of how the Protection Force is functioning. At the time of introduction of the Protection Force there were also protests like this Many trade unions doubted that it would be employed against the trade union movement itself. But it is now proved that it is not so They do not interfere with the legitimate, constitutional irade union activities

SHRI BHUPESH GUPTA He has first-class information. We have airconditioned information

SHRI T V ANANDAN Madam. they will have all kinds of informa-We have only truth and nonviolence to be placed before vou Madam, I will have to point out one thing here. The objects and reasons enumera ed here ale quite Finally they say that the Force will primarily be responsible for the watch and ward of industrial undertakings owned by the Central Government It is a fact But what becomes of those waich and ward staff who are already in the employment of the industry? On the Railways an option was given to the watch and ward staff whether they are willing to undergo training under the Protection Force or they would lıke absorbed in the normal categories of the Railways So here also an option must be given to the watch and ward staff, to those who are willing to come under this semi-military organisation or otherwise If that is done, I think the retrenchment problem  $\mathbf{of}$ watch and ward staff will be solved

We go to the clauses dealing with the functions of the Force, where powers of arrest and search without warrant have been given to superior officers under specified circumstances, as per clauses 11, 12 and 13 Clause 11(1)(a) says

"Any person who has been con cerned in an offence relating to any industrial undertaking referred to in clause (b) or clause (c) of sec tion 10 punishable with imprisonment", etc

What does clause 10 say? It says at (b)

"to protect and safeguard the industrial undertakings owned by the Central Government together with such other installations as are specified by that Government" etc.

(c) to protect and safeguard such other industrial undertakings and installations for the protection" etc.

Madam, in clause 11(1)(a) it says. "any person who has been concerned in an offence" and it refers to clause 10(a) and (b) There the offence is not very clearly defined What sort of offence is it? It is in vague terms In clause 11(1)(a) it is said "who has been concerned in an offence relating to any industrial undertaking" whereas in clause 10(a), (b), (c) and (d) the offence is not so categorically classified or pronounced to give no room for doubt for any officer to arrest anybody So, Madam, I think a clarification is very essential so remove the doubts created by the box Members of the other side

Then it says in clause 11(2) 'If any person is found trespassing on the premises"—it is good, it is clarified What the offence is under this Act is very well clarified Under (2) if any person is found trespassing, it is an offence they say If anybody is sus pected of trespassing on the instails tion of a public sector undertaking under doubtful circumstances, he can be arrested But in the other force going clauses it is not so clear the Security Force they are after all prejudices are human beings, and taking every shape in the country ()day because of the democratic system of Government that we have given to our people for the last twenty years Every political party wants its own suzerainty in this country, to rule the country also But here a sepoy or a Security Force member, whether ho to an Inspector or Commissioner of Assistant Security Force Officer, car

#### [Shri T V Anandan]

also be prejudiced Therefore, the Bill should provide very categorically what kind of offence it is for enabling him to arrest. However, this Bill is going to be referred to the Select Committee, and the Committee should take note of it. It also says about powers to search without warrant.

"Whenever any superior officer or any member of the Force not below the prescribed rank, has reason to believe that any such offence as is referred to in section 11 has been or is being committed and that a search warrant cannot be obtained without affording the offender an opportunity of escaping or of corcealing evidence of the offence, ne may detain the offender and search his person" etc

Madam, this I think takes away the individual fundamental right given to everybody in this country. I think a search warrant means, as has been very well stated by the friends opposite an honest man can be suspected because of prejudice A real trade unionist whether he believes in the Gandhian philosophy or the Communist philosophy or the new philosophy introduced by the SSP, can also be suspected I think, Madam, anybody can be suspected by management or the powers that be They can instruct the Security Force Officer to arrest a good trade union leader who is very influential in the sector So, Madam, all these points must be very well defined before this Bill is made into an Act

One more point that I want to point out here, Madam A clause must also be introduced here that section 22 of Industrial Disputes Act constitutional agitations, legal strikes and demonstrations should not interfered with at all Unless that guarantee is given, I think, other friends suspect it may give room for doubt because, as you know all the States are not governed today There are by the party in power non-Congress Governments also which

withdraw the State's right to interfere with trade union disturbances as for instance West Bengal-I think this morning's paper says that that Government have realised it and they have withdrawn that order Madam, when this Bill takes shape in the order that we expect, the right should be very clearly defined that for legal, constitutional and justifiable actions of a trade union the Security Force should not interfere, unless it turns into violence and destruction of public property The Government is of opinion that the property of the public must be safeguarded, and with that hope I think the Government has come forward with this because Government today realises that the entire property in this country belongs to the public and it must be safeguard whether the Congress Party is in power or not Congress Party realises and feels that the property should be safeguarded if the other parties in course of time do take over charge, the entire thing should be in order and run on behalf of and for the welfare of the society which we all today represent Thank you

THE DEPUTY CHAIRMAN Mr Chitta Basu

I hope that Members will not mind a little restraint on time

SHRI CHITTA BASU (West Bengal) Why?

THE DEPUTY CHAIRMAN I am just seeking your co-operation because we were given one day, we must finish it soon

SHRI CHITTA BASU Madam Deputy Chairman we are discussing a very important Bill and I think the Government should take note of the aspects on which many trade union leaders have expressed their opinion I rise to oppose the motion for referring the Bill to a Joint Committee and I want to express in this House the reasons for my opposing that motion

The object of the Bill, as is known, is to ensure the better protection of the industrial undertakings of Government of India as well as of the States. So far as the object is concerned, there cannot be two opinions, particularly because the public undertakings are national properties, their assets are national assets. Therefore, there cannot be two opinions as to the necessity for properly ensuring the security of these national assets and their property. Moreover, we are also to see that the public sector is not only expanded but it will have to be expanded to such a position whereby it may have a commanding height to regulate or to govern or to completely predominate over the private sector also. Therefore, it is all the more important; since we feel that the public sector will be expanded, necessity of ensuring its security becomes all the more important.

But we object particularly to the method of ensuring that security. The Government propose to set up a Central Industrial Security Force which, we feel, will be of a para-military type, and that may be used against the legal and legitimate trade-union movement. Not only that. Madam, you may understand-particularly at the present moment, we can ensure the proper security of the assets the Central undertakings if we can cultivate or inculcate the idea υf oneness and of involvement of the workers about the security. If you go into the working of the Central industrial undertakings or the State Government's industrial undertakings, you will note that the working of those undertakings are not satisfactory and that their efficiency has to be improved. But how can we improve the efficiency? The eificiency of the Central undertakings or the State undertakings can only be ensured if co-operation is obtained from the side of the workers. Now. what we find is that most of the Government undertakings are running with a top-heavy administration. If the Government is really serious and

sincere about ensuring better security for the national assets and properties, they should embark upon the programme of democratisation administration of the undertakings, and in that process of democratisation, the workers should be given their due share, they should be associated with the administration and should have a sense of involvement and oneness in the industry itself. But from the way in which this Bill has been framed, it cannot serve the purpose of securing the unstinted support of the workers because this type of a Central Security Force will not bring about cordial relations between the employer and the employee, it will not bring about tranquillity and peace, but it will unleash force of disorder, the force of chaos, and the force of constant friction and conflict between the management and the workers. Therefore, if we really serious about ensuring proper security, the entire outlook has to be changed from the point of view of involving the workmen in the administration of the concern itself.

Madam, you will agree with me that if the workers are to be involved in the administration, they should be proper trade-union rights. You will be astonished to see that the trade union rights that the workers of the other industries are +oday enjoying are going to be taken away from the Central Industrial Security Force which they propose to set up; they are being denied certain human democratic rights. Bill. In this Madam, you will find—the Minister will agree with me-that the proposed Force will have no democratic rights. Kindly look at clauses 19 and 20 of the Bill. Clause 19 says:

"The Police (Incitement to Disaffection) Act, 1922, shall apply to members of the Force as it applies to members of a police force."

Clause 20 says:

"Nothing contained in the Payment of Wages Act, 1936, or the [Shri Chitta Basu.]

Industrial Disputes Act, 1947, or the Factories Act, 1948, or any law relating to corresponding investigation and settlement 10 industrial disputes in force in State shall apply to members of the Force."

That means that they are also being denied of their democratic and human rights to have the benefits of the laws of the land as is the case in regard to other sections of Why are they being isoworkers. lated from the other working mas-Not only that. In this this central Security Force is being created as a Force of coercion, as a Force of intimidation, as a which may be used as and when a particular management wants destroy the legal legitimate trade Therefore, I say union movement. that if we are really serious sincere about bringing about a new relationship between the engaged in Government undertakings and the management, the approach has to be changed; the approach should not be of coercion, the proach should not be of imposition should of force, the approach be an approach of intimidation. The whole concept of the Bill is based on that. You would agree with me, Madam, that if the workers discontented, if they do not feel the sense of involvement in the industry, no amount of force can quell that discontent, no amount of force quell their restiveness. Therefore, what is necessary for ensuring the security of the central Government undertakings is to bring about radical changes in their attitude towards the workers, which hopelessly lacks in this Bill. Therefore, this cannot fulfil the purpose for which 't is being proposed. No useful purpose will be served by this particularly when the security of the Central undertakings is concerned.

Madain, our Government is always saying that it is short of funds. This

Government cannot provide for the increase of dearness allowance for the State Government employees. this Government cannot provide special grants or aid for the drought famine-affected people, Government and this Home Ministry cannot arrange for proper funds for the housing Delhi of personnel, which problem, they say, they are seized of. But now this Government comes out with proposal of spending one crore and fiftyfive thousand rupees to another set of police force purpose. ly with the object of crushing legal trade union movement Not only for that purpose, as said, this Force can be used not only for the Government of India undertakings but for the State Government undertakings also. Madam, maintenance of law and order, maintenance of peace or tranquillity, or the regulation of employee-employer relation within the State as State subjects. Why should the Central Government Industrial Security Force be deployed for maintaining law and order or ensuring security in the undertakings not belonging to the Government of India? Therefore, Madam, it amounts to interference with a subject which is the responsibility of the State Governments

Before concluding, I should say that the Bill is anti-democratic. Ιt smacks of interference with States. Ιt also goes against democratic and fundamental rights of the personnel of the Force itself and, therefore, it is inhuman. Madam. I am opposed to the motion for referring this Bill to the Joint Select Committee. I plead for withdrawing the Bill. It should not be on the Statute Book of our country, because 't is a slur on our democratic ideas, on cur democratic sentiments.

With these words I appeal the Bill be withdrawn.

श्री बीं एन पंडल (बिहार) . मडम डिप्टी चेयरमैंन, जो यह बिल ग्रभी इस सदन के सामने है, इसको पुर स्थापित करने के समय कोई विशेष कारण बतलाना चाहिये था कि ग्रभी जो ब्यवस्था पब्लिक ग्रंडरटेकिंग मे या गवर्नमेट ग्रडरटेकिंग में चल रही है, उस व्यवस्था मे ऐसी कौन सी गडबडी म्राई है जिस गड़बड़ी की वजह से नया कानून बनाने की जरूरत हई, मगर ऐसा कोई विशेष कारण नहीं बतलाया ऐसा कारण बतलाना चाहिये था कि चोरी बेशी होती है या कोई इस ढग की बात होती है जिस मे अभी का जो इन्तजाम है वह इन्तजाम ठीक काम नहीं कर रहा है, इस लिये बेटर इन्तजाम की जरूरत है जिस से यह गडवडी रुक सकती है। लेकिन इस प्रकार की कोई बात इस बिल के प्र.स्थापित करने के समय नहीं कहीं गई है। मै चाहता ह कि सरकार इस बिल को वापम लेले।

इस बिल का विरोध मै इसलिये भी करता हु कि चूकि जो बात कहो गई है इस बिल मे सीक्योरिटी फोर्स के बारे में वे बाते पूलिस फोर्स ग्रौर पबलिक ग्रार्डर के सम्बन्ध में है लेकिन ग्रभी एलिस डिपार्टमेन्ट ग्रौर पब्लिक ग्रार्डर दोनों बाते स्टेट गवर्नमेट के लिये संविधान ने रिजर्व कर दी है। मालम पडता है कि इन दोनों बातों के बारे मे श्रब सेंट्रल गवर्नमेट खद ग्रपना प्रबन्ध करना चाहती है, कुछ ऐसी बात माल्म पडती है इस बिल के जरिये । संविधान के सेविन्थ के दूसरी लिस्ट के ग्राइटम एक श्रोर दो नम्बर मे कहा गया हे कि पब्लिक आर्डर स्रौर पुलिस, यह स्टेट गवर्नमेट के इन्तजाम मे लेकिन इस बिल में जिस सीक्ये। र्दा फोर्स को सरकार खड़ा करना चाहती है, उसको वह काम देना चाहती है जिस काम का सम्दन्ध है पिल्लक ग्रार्डर से ग्रौर पुलिस के काम से। इसका मतलब यह हुआ कि स्टेट गवर्नमेटस जो पुलिस की व्यवस्था या पब्लिक ग्रार्डर की व्यवस्था कर रही हैं. उस व्यवस्था मे सेट्ल गवर्नमेंट दखल देना चाहती है इस बिल के जिरये जो कि नहीं होना चाहिये क्योंकि कही भी जो जनतंत्र चलता है उस जनतव मे एक चैक बैलेस रखने की जरूरत पड़ती है। हमारा जो सविधान है उसमें भी चैक ऐंड बैलेन्स की व्यवस्था है। सब से पहले जो जनता के अधिकार है वह सविधान के जरिये दो जगह केन्द्र भ्रौर राज्य में बाट दिये गये है। फिर भी जितना ऋधिकार है उसको कुछ तो लेजिस्लेचर के जिम्मे कर दिया गया है, कुछ जुडीशियल के जिम्मे कर दिया गया है, कुछ एक्जीक्यटिव के जिम्मे कर दिया गया है और उस से भी अलग एक व्यवस्था भ्राडिट वगैरह के बारे मे कर दी गई है। इसका मतलब यह है कि जनता के जो अधकार है सविधान के अनुसार उन अधिकारों नो अलग अलग महकमों में बाट दिया गया है। इस तरह से चैक एड बैलेन्स की व्यवस्था सविधान के जरिये की गई है ग्रब जो यह बिल ग्राया है इसमे वह जो चैक ऐड बेलेन्स की व्यवस्था की कल्पना सविधान के जरिये की गई है उसको उलटपलट कर दिया गया है। इस बिल का विरोध करता ह।

ऐसा भी मालूम पड़ता है कि ग्रब जो स्थिति ग्रा गई है उम स्थिति में जो पहले बात थी कि केन्द्र में जिस पार्टी के हाथ मे शासन होता था उसी पार्टी के हाथ में राज्यो में भी शासन होता था, ग्रब उस बात मे गड़वडी म्रा रही है मोर इस बिल से ऐसा मालुम होता है कि जो स्टेट पुलिस हैं, उन स्टेट पलिस के पैरलल कोई एक दूसरी पुलिस सेंट्रल गवर्नमेट कायम कर रही है जो करना किसी भी हालत में अच्छा नहीं है।

दूमरी वात यह है कि इस बिल में जो यह सीक्योरिटो फोर्स कायम हो रही है यह

# [श्री बी० एन० मंडल]

सोक्योरिटी फोर्स, जो पब्लिक ग्रंडरटेकिंग्स है या जो सेंट्रल गवर्नमेंट को ग्रडरटेकिंग्स है, उन ग्रडरटेकिंग्स में जो मजदूर काम करते है स्रौर उन मजदूरों के लिये जो स्रब सर्विस की व्यवस्था है या उनकी जो पे वगैरह इन सब की वजह से जब वे ग्रादोलन करेगे या जो वहा के मैनेजिंग डाइरेक्टर या जो बडे अफपर उस मैनेजमेट के अन्दर होंगे उनकी मनमानी के खिलाफ ग्रगर मजदूर कभी म्रावाज उठायेगे तो उनको दबाने के लिये. इस्तेमाल किया जायगा। इप लिये मैं समझता हं कि जो हिन्द्स्तान में जनतव कायम है, उम जनतत्र में कोई भो ग्रादमी कोई काम कर मकता है, कोई स्रादमी खेत जोत सकता है. कोई ब्रादमो मजदूरी कर सकता है, कोई ब्रादमी प्राइवेट फर्म में काम कर सकता है, कोई ग्रादमी किसी पब्लिक सेक्टर में काम कर सकता है या जहां हो वहां कर सकता है, कोई राष्ट्रपति का काम कर सकता है, कोई प्राइम मिनिस्टर का काम कर सकता है या कोई कही काम कर सकता है। इन मारे कामों की जरूरत है देश को चलाने के लिये, ममाज को चलाने के लिये ग्रौर ममाज को चलाने के लिये जो हक दिया गया है सविधान में उसके मुताबिक मारा काम चलना चाहिये। लेकिन ग्राज चाहे पब्लिक सेक्टर हो, चाहे प्राइवेट सक्टर हो, इन सब जगहों में जिस दग से काम चल रहा है, वह सविवान की म्रात्मा के म्रन्रूप नहीं चल रहा है। ऐसी हालत में सविधान की स्त्रिट के मताबिक ग्रगर कोई ग्रादमी ग्रपना जीवन बिताना चाहें ग्रीर उसमे ग्रगर कोई बाधा उत्पन्न हो स्रौर उम बाधा के विरोध में प्रगर वह ग्रपनी ग्रावाज को उठाता या भ्रान्दोलन करता है भीर उस भ्रान्दोलन को दबाने के लिये ग्रगर कोई इन्तजाम किया जाता है, तो मे उसको गलत समझता हु। इसमें यह भो माल्म पडता है कि जो प्राविजन इसमें दिया गया ह उसके अनुसार वहा पर क। गुनुने वा कांजिय चाहे तब निकाला

जा सकता है। निकालने के पहले ऐसी व्यवस्था होनी चाहिये कि उनसे एक्स लेने भन पूछा जाये, लेकिन ऐसी कोई व्यवस्था इसमें नहीं है। अपील की व्यवस्था। इस ढ़ग से हम समझते हैं कि जो बात हो रहा है वह सारी बात ऐसी है कि हिन्दुस्तान में सही ढग से काई बात नहीं चले और उसके लिये अगर कोई आन्दोलन हो, तो उस आन्दोलन को दबाने के लिये एक षड्यत खड़ा किया जा रहा है।

दूसरो बात यह है कि जो यह सीक्योरिटी फोर्स कायम हो रही है यह सीक्योरिटी फोर्स सेन्ट्रल गवर्नमेट के अन्डर रहेगी ग्रोर इसके लिए खर्च भी करना पड़ेगा ग्रोर वह पब्लिक सेक्टर की अन्डरटेंकिंग्स की जो इनकम है उस पर लादा जायेगा। ग्राज देश की जो हालत है उसमें हर चीज की कीमत बड़ गई ग्रोर उस कीमत को बढ़ाने के लिये यह नई चीज की गई है। इसलिए इन सारी बातों को देखते हुए मैं समझता हूं कि इस बिल को सरकार को वापस ले लेना चाहिए।

इसके अन्दर सर्वधानिक गडबड़ी के बारे में हाउस मे पहले भी कहा गया है। कुछ लोगो वा कहना है कि ग्रगर संवैधानिक गडबडी इम विधेयक में है, तो उसके बारे में श्रभी कुछ बोलने की जरूरत नही है। जब कातून पाम हो जायेगा सब लॉ कोर्ट में उसकी चैलेंज कर सकते है ? यह भी कहा जाता है कि इस हाउस को देखने का ग्रधिकार नहीं है। यह भी कहा गया है कि जब कि यह बिल इन्ट्रोडयुम किया जा चुका है **उस** त**र**ह की ग्रापत्ति नहीं लाई जा मकती है। मेरा कहना यह है कि कोई कानून बनाने के पहले इन सारी बानों को देखने की जरूरत है क्योकि जो काम यहा पर हम लोग कर रहे है, वह इपलिए कर रहे है कि उससे जो हम जो काम करना चाहते है वह जल्दी से जन्दो हो उसको लागू करने के समय गड़बड़ी न हो। ग्रगर यह डिफेक्ट रहेगा तो गडबडेरो सकती है। हो सकता है कि फिर उस गड़बड़ी को दूर करने के लिए ग्राना पड़े या हो सकता है

कि नया कानन बनाने की जरूरत हो फिर से नया खर्चा करना पड़ेगा, नई परेणानी होगी। मेरा यह भी कहना है कि किसी भी स्टेज मे--चाहे इन्टोडकशन के पहले इन्ट्रोडक्शन के बाद--पाम होने या के पहले किसी भी समय संवधानिक ग्राब्जेक्शन लिया जा सकता है, कानून बनाने के बाद भी उसमें ग्राब्जेक्शन लिया जा सकता है। इसलिए जहा तक सविधानिक ग्रापत्ति का मवाल है, वह किसी भी समय ली जा सकती है। इमलिए यह व्यवस्था हो सकती है कि श्रगर कोई गडबडी कानुन की मालम पड तो ले जिस्लेचर का एक मेम्बर इस जो एडबोकेट जनरल भी पालियामैटरी मेम्बर समझे जाते है--उमको राय ली जिनी चाहिए। वह व्यवस्था भी नहीं की गई है। एक दूसरी व्यवस्था संविधान में है कि ग्रगर इस ढंग की गुड़बड़ी हो, किसी कानून के बारे में कोई माफ बात नहीं मालम पड़नी हो, तो राष्ट्रपति को खबर दे श्रीर राष्ट्रपति के जरिये सुप्रीम कोर्ट की राय ली जाय। जब सविधान के अन्दर इस तरह की व्यवस्था है तो वह क्यों की नहीं जाती, यह बात मेरी समझ में नहीं ग्राती है।

SHRI VIDYA CHARAN SHUKLA: May I make a submission, Madam? The Business Advisory Committee originally fixed one day for discussion on this Motion. Now we have decided that this Bill wll go to the Select Committee and after the Select Committee's report is presented to this House, the House will have again a chance of debating and passing this Bill. May I request the hon. Members of this House, through you, that we may try to finish it by 5 o'clock to-day?

श्री राजनारायण ग्रान ए पाइन्ट ग्राफ ग्रार्डर, मेंडम । कोरम नहीं है ।

उपसभापति : कोरम नहीं है <sup>?</sup>

सरदार रघ्वीर सिंह पंजहजारी पहले से कोरम है। श्री राजनारायण कितने का कोरम होता है, पजहजारो साहब ?

## सरदार रघुबीर सिंह पंजहजार। 23 का।

THE DEPUTY CHAIRMAN: Mr. Rajnarain, you have not seen behind you. There is quorum in the House. Mr. Kesayan.

SHRI KESAVAN (THAZHAVA) (Kerala): Madam, the last day when discussion was going on, Members of this House questioned the competency of this House to consider this Bill because they said it was opposed to the provisions of the Constitution. Mr. Sinha, a Congress Member on the other side, also raised the very same question and asked that the Attorney-General should be asked to explain the Constitutional position. After that, while replying, the Law Minister did not say anything in reply to that. I submit that this Bill is opposed to the provisions of the Constitution. Of course, the Bill is styled as 'Security Force Bill'. But a reading of the Bill will clearly go to show that the promoters of the Bill intend to organise a parallel police force with wider powers. The other day, the Law Minister that any citizen has got the right to arrest any person. To-day, the mover of the Bill, the Minister, also said the same thing. If there is a cognisable case, any citizen can arrest the offender if no member of the police is present. But a citizen, if he makes an arrest, does so on his own responsibility and he will be held liable both criminally and also for damages, if the arrest is not warranted. Under the provisions of the Criminal Procedure Code, a police officer or any member of the police force, if he makes an arrest, is certainly onerated from all liabilities if he does the act bonu fide. In this Bill also, the very same provision is included. Any member of the Security Force, if he makes an arrest, is exoncrated from all liabilities. But no private citizen gets such a right. So, Madam, the statement made by the Law Min[Shri Kesavan (Thazhava)]

ister yesterday and also by Mr. Chavan to-day, does not in any way help the position—that any citizen can arrest a person who has committed an offence and the very same power alone is given to the members of the Security Force; it is not.

Then under the Constitution, Public Order and Police are two items vested in the States. Only the States have power with regard to matters. If we consider those matters, certainly we will be usurping the powers vested in the States and we will be going against the provisions Constitution Certain Members on the other side felt that we have got the right They also said that to safeguard the Central industrial undertakings, a Security Force is necessary. But what I have to submit is that the labourers who work in the Central industrial undertakings and also their leaders are the persons who are more interested in the welfare of the public sector. The persons who oppose this public sector, in fact, are the promoters of this Bill The workers and their leaders will never cause sabotage in such undertakings Because of their cry, and as a result of the agitations carried on by them, at least some consideration is shown in that direction So to say that they will cause sabotage, is just an impossibility But the managers who are appointed there to safeguard the interests of these industrial undertakings really sabotage in various They appoint their ways people, their people's people and the Minister's people in those undertakings and they destroyed everything and cause loss or damage to the undertakings They want to see that the nublic sector undertakings run at a lose So they do all these things Really the workers and their leaders are causing sabotages it is stated that it is for the purpose of preventing thefts and mischief within the precincts of the undertakings that these Forces are constituted but no power on earth can stop these thefts. From the times of the Adam and Eve thefts are going on and they will continue. For preventing thefts no such Force is necessary. We can appoint some ex-servicemen, retired Policemen, etc. They are trained hands and that is enough. The watch and waid people who are there can do 'his if they are vigilant enough. In our parts, in Kerala, we appoint gurkhas because they are very vigilant and they will be watching throughout the night to see whether anything is going on. So that can be done.

In the past 20 years, what going on in this Government? Thev were sabotaging the national prosperity and unity and they have sabotaged the public sector and they have done all this mischief. Now they want to create this new Force with extraordinary powers which even the Britishers did not dream of giving to the police. By investing all these powers on this Force they want to create a Force even in the States against the powers vested in the State Governments and with a view defeating the labourers From the speeches made here I find that the labourers and their leaders are taken as anti-social elements. In certair speeches I heard they used the expression anti-social What is meant by that? What is the intention of making such an expression" 'Antisocial' according to them, are those who believed in socialism who are opposed to socialism must say that the labourers and their leaders are anti-social elements and so they say like that Nobody in these days can expect the labour to behave in that way Nobody can bring labourers in the category of the That is not possible To safe guard the interests of the public sec-Government tor the Central appoint only efficient ex-servicement retired police officers and such others and also appoint as Managers and Managing Directors only those who are honest and who believe in public undertakings and who will promote the interests of the public sector undertakings, not the enemies of socialism. If that is done, everything will be all right.

THE DEPUTY CHAIRMAN: Mr. Mitra. I think we have finished one day that was allotted to this Bill. There are many names here. If you feel that we should now close . . .

SHRI BHUPESH GUPTA: No. There should be a reasonable and fair debate on a motion like this. It cannot be hustled through. We have only begun.

THE DEPUTY CHAIRMAN: We are not hustling through. It is my opinion and an impartial opinion. You may express your opinion. The general convention has been that those who have been put on the Select Committee do not speak at this stage because they can speak after they have served in the Committee.

SHRI BHUPESH GUPTA: Then we change the list.

THE DEPUTY CHAIRMAN: Then I shall give everybody 10 minutes.

SHRI BHUPESH GUPTA: No, I shall require one hour. We are not going to speak for 10 minutes only, over such a controversial measure. If that is your contention then change the names but as you know in the I. D. Act . . .

श्री र जन र यण इस पर तो बहुत लम्बो बहुन में जाना होगा; नवीं कि जो ते नेक्ट कमेटी में सदस्य हैं उन्हीं को तो बोलना चाहिये कि हम इन कमेटो में क्यो जा रहे हैं।

उपक्षभापति : मैं तो कंवेंशन की बात करती हूं।

श्री राजनारायणः कंत्रेंशन है तो गलत है।

THE DEPUTY CHAIRMAN: If you want to throw the Rules of Procedure in the dust-bin, that is your look-out. I am appealing to you as a parliamentarian.

श्री राजनार यण देखा ज ये कि मंत्री जो मूब करते है कि इमको जवाइंट सेलेक्ट कमेटी में भेजा जाये श्रीर श्रव मंत्री जी का भी नाम ज्वाइंट सेलेक्ट कमेटी मे रहेगा तो श्रगर यह कंवेशन है तो मंत्री भी नहीं बोलेगा।

**उपसभापति** : मंत्री तो एक घंटा पहीं बोलेगा।

श्री राजन। रायण: मगर सेलेक्ट कमेटी में जिनका नाम हो उनका पूरा श्रक्तियार है कि वह अपने मन का इजहार करें कि सेनेक्ट कमेटो में इसका क्यों जाना जरूरी है, वह अपने प्वाइट को रेज करें, हम अपने प्वाइट को रेज करें, हम अपने प्वाइट को रेज करें।

THE DEPUTY CHAIRMAN: 1 am appealing to you. I understand you but I am only talking of the conventions of this House. Mr. Gupta is aware of the conventions of this House.

SHRI BHUPESH GUPTA: I am aware of many instances when Members proposed for the Select Committee have spoken.

THE DEPUTY CHAIRMAN: We shall try to put a limit to come within the time . . .

SHRI BHUPESH GUPTA: You are again confusing. Time-limit has nothing to do with convention.

THE DEPUTY CHAIRMAN: The time allotted is . . .

SHRI BHUPESH GUPTA: Yes. We are aggrieved that this is a serious matter and the very fact that the Government had changed its mind for taking it to the Select Committee shows that the matter is serious. There should be fair and free discussion and parliamentary convention demands it.

SHRI P. C. MITRA (Bihar); Madam Deputy Chairman, I rise to support the motion moved by the Minister for referring the Bill to the Select Committee. I am afraid that there has been much misunderstanding about the scope of the Bill. At the same time if the Government had, at the outset clearly stated what lea the Government to bring this Bill then perhaps the Opposition also would have fully cooperated with the provisions of the Bill. The Statement of Objects and Reasons is so innocuous that there is hardly any scope for taking objection but in certain provisions of the Bill there are some matters to which some Congress members even have taken exception and I am afraid their objection has some basis. I would first state what led the Government to bring forward this Every Member of the is aware that there were repeated fires in the Heavy Engineering Corporation and after the second big fire in which about Rs. 45 lakhs worth machinery was destroyed the Government appointed a former High Court Judge-Shri B. Mukerjee-to enquire into the fire that occurred in Ranchi on 29th January 1964. Mukerjee submitted a report made many recommendations to the Government. In the course of recommendations on page 100 he has said:

"Leaving security in the hands of the various undertakings is, in my opinion, fraught with many dangers. The experience has shown, I believe, sufficiently clearly that sabotage was a growing menace in respect of these undertakings . . .

"The amount of money which has already been spent on these Undertakings and the amount which will henceforward be spent cannot brook any vacillation in this matter. I believe that as days go by and these Public Undertakings come into production, they are likely to raise jealousies in some of our neighbours—this would pose an additional Security problem.

On a consideration of the various matters relevant to this tion, I think that it was necessary to raise a 'Central Security Force' which should be recruited from all over India. This force should trained at a Central Establishment by specialists, and these trained forces should, thereafter, be deployed for duty in the various Undertakings according to their needs. This Security Force should remain for the purpose of appointments, promotions and discipline under the control of the Central Organisation. This scheme would, according to my opinion, also hold good for the Fire Fighting Services which were, in essence, a part of the Security Services."

I am glad that the hon. Minister, in his speech while moving the Bill, has said that the Fire Fighting Services will also be included in this Force.

In another place Mr. Mukerji has said regarding security arrangements of the Heavy Machine Building Plant of the Heavy Engineering Corporation:

"There was no training given to the Security Guards though Major Mayne" (the Chief Security Officer) "stated that some training was given to them. The Security Guards, that I examined, deposed before me, without exception, that they had been given no training."

that the This showed Guards were appointed there without any training. And Government now going to provide all the Undertakings with trained Security Guards. Of course an objection was raised and it was asked why the State undertakings also should be asked to accept this Force. But there is a provision in the Bill clearly stating that only which will ask those Undertakings for these guards will be provided the guards and that no undertaking will be forced to accept these guards. But I think, Madam, that at least all the Central Undertakings should come

2399

rity Officer is still there in the same

position although, again, everybody

thinks that he is good for nothing, and

due to his weakness and favouritism

some wrong persons had been re-

cruited as Security Guards, even per-

sons who had been previously con-

victed had been appointed and that

therefore repeated sabotage of fire

could not be stopped there

Then I must say that drafting of the Bill was not good Gover ament spokesman have said in support of this Bill that as every citizen has got the right to arrest a person under certain circumstances these security forces also be given such powers But right goes further here, clauses 11, 12 and 13, in its application to this Security Force It says in clause 11 that a member of the Force may, "without any order from a Magistrate and without a warrant," arrest any person, etc. Why have you put in these words here? You could simply say that such offenders could be apprehended and scarched, but when you put it that "without any order from a Magistrate and without a warrant" you can arrest or search a person then certainly it has got scope for creating some sus Therefore it seem to me that clauses 11 12 and 13 cours be put together and it could be said that if there was reason to believe that a person was going to do some harm to the property of the undertakings then he could be arrested, and the details need not be mentioned here whether he was stealing the property, or concealing ins presence with a view to connutting theft of or damage to property etc. At the same time the allegil thief suspicious character should be taken to the police station as ea y as possible. All these details should not be there, such as 'punishable with imprisonment for a ferm exceeding six months or against whom a reasonable suspicion exists of his having been so concerned" etc clause 11 The provisions as they are, seem to be too wide and I think that the Select Committee wil' so through these provisions and make the necessary amendments where necessary Of course the object of the Bill is very good but the objectives of the Bill could be attained without making so many provisions of a wide nature

these security gt ards. Besides, should not got immunity for whatever they do Now a citizen has got the right to arrest an offender under certain circumstances but then if he wrongfully arrests a person, then he In the same is liable to damage way, if now the Government has come for a new police force must state the position clearly it is only a Security Force, just like the watch and ward force and a trained one, then this Security Force should not be given this protection by this protection for doing anything according to them, in good faith? Why if they did this and that in good faith then they will not be answerable to anybody? These things should not be there

[Shr<sub>1</sub> P S Mitra:]

With these words I support reference of the Bill to the Select Committee

THE DEPUTY CHAIRMAN Mr Mallikarjunudu Please make your remarks very briefly.

SHRI K P MALLIKARJUNUDU (Andhra Pradesh) Madam Deputy Chairman in the beginning I had no intention of speaking, but as some of the Members raised some constitutional questions I was impelled to say a few words From the speeches of the hon Members on the constitutional aspect of the matter I find two lines of contention One is that Parliament is not competent to legislate on a matter like this Another line of argument is that, even though it is legally competent, it violates certain picvisions of the Constitution

I would like to confine myself to the consitutional aspect of the matter and I do not want to deal with the merits of the Bill The first question is whether Parliament has the legislative competence in this matter That is the first question raised by the opposition Members In this connection they stated that the subject is "Public Order" or 'Police' which is a State subject, on which the State Legislature alone is competent to legislate, and not the Parliament In that connection I would like to say that the Centre is competent and the States are not competent That is my primary position in this matter

Madam Deputy Chairman, you are aware that our Constitution is a federal one and among federal constitutions there are two types One is the Canadian model and the other is the So far as Australian model Canadian model of constitution is concoll ed the Centre is made strong So far as the Australian type is concerned the States have been given Oui Consticertain special powers tution-makers thought it fit to adopt the Canadian model, thus making the Centre strong and not weak That is the unde lying position of our Consti tution, based as it is on the Canadian model

Madam Deputy Chairman, you are aware that in the Canadian type of Constitution the residuary powers are vested in the Centre Similarly our Constitution also vested the residuary powers in the Centre by article 248 Apart from that, if you analyse and examine the entries in the Lists, that is to say, the Union List, the Concurrent List, the State List, you will clearly find that there is entry 97 if the Union List of the Seventh Schedule If permitted I will invite your it ention to this entry which runs as follows:

9. Any other matter not enumerated in List II or List III including any tax not mentioned in citie or those Lists"

If we look at article 248 which vests the residuary powers in the Centre, we find that it reads as follows

- '248 (1) Parliament has exclusive power to make any law with respect to any matter not enumerated in the Concurrent List or State List
- (2) Such power shall include the power of making any law imposing a tax not mentioned in ether of those Lists"

That being the case we have to examthe whether the Bill violates any of the entries in the State List I' na's been suggested that entries 1 and 2, namely Public Order and Police, are in the State List and as such Parliament has no power to legislate is the gravamen of the contention put forward by the Members of the Opposition Whether this Bill deals with the Police or not is the question Our friends wanted to argue that because this Bill vests certain security forces with the power to arrest, and search, it must be deemed to be dealing with I wish to argue that that is Police not the correct position Madam Deputy Chairman, you know that there are many Central laws, to give one Indian Opium example, the where certain powers have been given to certain officers not being in the Police These officers have got

power to search, to seize and to arrest. Such powers have been conferred upon officers not being police officers. This has been done in various Central Acts. I am a criminal lawyer and I know a bit of criminal law. I have dealt with many cases where the courts have held that they are not police officers. That being the case, is it possible to argue that this Bill by creating a force which is vested with the power to search, seize and arrest, will tantamount to creating a police Will it constitute the police within the meaning of the term 'police' mentioned in List II? In my humble opinion, if you want a particular force to be a police force, you have to see whether it is vested with the powers of investigation. The mere conferment of power to search, seize or arrest does not make a force a police force. What really matters and what really constitutes it into a police force is the conferment of powers of investigation on that force. If no powers of investigation are conferred, simply because there is the power to arrest would not constitute it into a police force. That is my humble opinion and that is my contention.

Of course, there is entry 1 in the State List which speaks of public order. I submit that the subject with which Bill deals does not come under "public order." Public order is mentioned in sections 144 and 145 and other sections of the Cr. P. C. and when there is breach of the public peace then the State Government comes in with its powers. But so far as the provisions of this Bill are concerned, there is no question of any police or public order, which come under the meaning of entries 1 and 2 of the State List.

The hon. Law Minister the other day stated that it may come under entry 32 of the Union List. I agree with him. But even if for the sake of argument it is held that it does not come with the purview of entry 32, I would like to submit that it is a clear case of residuary power. It is clear that it comes within the ambit of the residuary power vested in the Centre by virtue of article 248 of our Constitution and entry 97 of the Union List in the Seventh Schedule. That being the case I have no doubt in my mind that this Bill does not cover any subject within the exclusive competence of the State Legislature. On the other hand it is covered by entry 32 of the Union List if not by the residuary power vested in the Therefore, so far as the legislative competence aspect of the matter is concerned, I have absolutely no doubt in my mind that Parliament is competent to legislate.

The second aspect of the matter is whether it violates certain provisions of our Constitution. Shri Rajnarain mentioned articles 14, 22 and so on His points have been replied to and I do not want, and I do not think it is necessary for me, to reply to his points. There is absolutely no doubt that those articles are not violated. As for article 14, there is no discrimination so far as arrest is concerned. There is absolutely no violation of any article of the Constitution. I do not want to take more time because there is not much time and I would only like to submit that either from the point of view of legislative competence or from the point of view of its not being consistent with the Constitution, this Bill cannot be challenged. It is perfectly constitutional cannot be challenged on the ground of unconstitutionality. That is my submission.

SHRI BHUPESH GUPTA: Let him develop that point.

SHRI K. P. MALLIKARJUNUDU: I have no time.

GUPTA: You SHRI BHUPESH have time.

SHRI K. P. MALIKARJUNUDU: As I submitted at the very begining of my speech I do not want to go into the merits of this measure and I confined myself now to the constitutional aspect of the matter. With words I conclude my remarks.

787 RSD-8.

श्री राजनारायण : यह विधेयक हमारे बार बार के अनुनय विनय के पश्चात् भी माननीय मत्रो जा ने प्रवर समिति में ले जाने का प्रस्ताव प्रस्तुत किया है। सत्रोगवश मेरा भो नाम उसमे है। इसोलिये मैं अब प्रपना कर्त्तव्य समझना हू कि आप को आज्ञा से सदन के सम्मानित सदस्यों को सेवा में अपनो भावनाओं को ब्यक्त कर दू।

मुझे बहुत हो पोड़ा के साथ कहना पडता है कि अग्रेजा साम्प्राज्यवादी ज्ञासन को समाप्त करने के लिये जो कुछ भी हमने किया ग्रौर जो कुछ भो राष्ट्रियना महात्मा गाधी के नेतत्व में सोखा, इस विधेयक को लाकर के ऐसा लगना है कि माननोय मत्रो जो ने सब का भला दिया। मै कभी कल्पना हो नही कर सकता था कि ऐसा काला विधेयक, ऐसा स्रधिनायक-शाही से सराबोर विधेयक, जनतत्त्रीय व्यवस्था मे राष्ट्रपिता महात्मा गाधी के नेतृत्व मे पला हुन्ना शामन लाने का दूस्साहम करेगा। मै जिस दिष्टिकोण से इन वक्त देखता हु उसमे स्पष्ट कहना चाहता ह कि यह विधेयक जनतत्र का मखोल है। जन रत्र है क्या ? प्रथम दिन जब इम सदन में चर्चा चलो तो जनतंत्र का व्याख्या सदन के सम्मानित सदस्यों ने की थो। उस भ्रवपर पर हमारे मित्र धारिया साहब नही थे। मै स्राज ईमानदारा के साथ मदन के मम्मानित मदस्यो को बद्धि को चनोनो देना चाहता ह कि जरा वे स्राने मस्तिष्क से पूछ कि क्या यह विधेयक जनतव का द्योतक है. जनतत्र मे सत्ता केन्द्रित होतो है या विकेन्द्रित होती है। ग्रगर जनात्र में सता केन्द्रित होती हो तो माननोय घर मत्रो श्री चह्नाण साहब से मै कहना कि वे जननत्र का नाम न ले। वह व्यवस्था जनतत्र की है ही नही जिस में सता का केन्द्रोयकरण हो । किर स्रधिनायकशाहो किसे कहेगे नानाशाही किसे कहेगे, डिक्टेंटर-शिप किसे कहेगे। एक बडा भारो प्रश्न स्राज दर्गन का राजनोति के सामने उपस्थित है। डेलीगेशन ग्रौर डिस्ट्ब्य्शन । सत्ता का

डेलीगशन हो, सत्ता को दूसरो के सूपूर्व किया जाय या सत्ता का बटवारा किया जाय। मै ग्रदब के साथ कहना चाहुगा कि चह्नाण माहब नये नहीं है। मै यहा पर यह धुष्टता नहीं करना चाहता था कि उनको यह ग्रहसास हो कि मैं उनको राजनैतिक शास्त्रपढाना चाहता ह या पढ़ा रहा हु। मै समझता हू कि वे जानते है मगर सब से बड़ो दूबेलता हमारे भारतवर्ष के लोगों में यह भ्रा गई है कि जितना जानते है, उसके विपरोत कर्म करते रहहै । यह मेरा प्रश्न नहीं है। जराइस पर गमोर 11 के साथ विचार होना चाहिए । कर्म क्या है । नित्यप्रि हम दूहाई देते है श्रोर प्राचीन काल में, हजारी वर्षों से हमारे देश में यह दर्शन चला आ रहा है कि यह जगत माया हे श्रोर ब्रह्मनोक सत्य है। जहां हम ग्रोर चह्नाण साहब रह रहे है वह ग्रसत्य है। ऐमा लगता है कि शायद चह्नाण साहब ग्रपनी इस व्यवस्था मे यह मानने लगे है कि वे ग्रसत्य है भ्रार जिस के बारे मे दर्णन में लिखा है कि मत्य वह है जहा कोई जा ही नहीं सकता, जायद ग्रब वे इसकी छोडना चाहते है स्रोर उधर जाने की कोशिश कर रहे है। ग्रगर जगत मिथ्या है ग्रोर ब्रह्मलंक सत्य है, तो मै स्राप के द्वारा जानना चाहता ह कि माननीय चह्नाण साहब ग्राज उम मस्तिर ह की द्विधापूर्ण गति मे पहच तो नहा गये हैं। वरना मै जानता ह कि वह्नाण साहब जिस परम्परा में पले है उसमे ऐसा विधेयक वे हर्गिज हर्गिज न लाते । भारतवर्ष मे हम बहुतो का जानते है, जैसे महात्मा गाधी ने जिस को बहुत बडा विद्वान माना था ग्रोर जिन्होने हिन्द्रव दर्शन निखा है, वे रामदास गौड़ श्रपने जीवन के ग्रतिम दिनों में भूत की पूजा करने लगे थे । इसो प्रकार माननीय सम्पूर्णानन्द जः अपन जीवन के ग्रतिम दिनों में भत का पूजा लगे है। भारत के दर्शन मे, भारत की राजनाति मे जिन्होंने म्लरूप से कुछ चीजें दो है, अन्तती-गत्वा जाते जाने जब ग्रातिम दिन ग्रान नगना है तो वे भ्वप्रेत को पूजा करने लगते हैं । तो मै विनम्प्रता के साथ निवेदन करूगा कि चह्नाण

माहब, ग्राप भन को पूजा मत करिये। इप विधेयक को ग्रगर लाते है चह्वाण माहब तो निश्चित रूप से यह भूत की पूजा होगा और मत्य, वर्तमान ग्रोर जो त्रव्हप मे विद्यमान हे उमकी पूजा नहीं होगा। हमारे माननाय मित्र ने सविधान में दिये गये प्रधिकारों के उल्लंघन के सम्बन्ध मे कहा कि शायद नहीं होता। क्यो नहीं होता। निजी उद्योग चलेगा श्रौर सार्वजनिक उद्योग चलेगा । मार्बजनिक उद्योग जिम को श्रादर्श माना जाता है, उसकी सुरक्षा के लिये माननोय चह्नाण साहब स्रावश्यक समझते है कि एक विशेष पूलित फोर्स बनाया जाय क्यों कि बिना उस विशेष पूलिस फोर्स के। बनाये हुये श्राज केन्द्र सरकार द्वारा सवालित उद्योग धन्धे नही चला पा रहे है, तो मै जानना चाहता ह कि फिर जो निजी निषत्र में उद्योगधर्थे है उनके लिये इन तरह के पुलिस फोर्स की म्रावश्यकता क्या नहीं होगी। सविधान के 14 श्रनुच्छेद मे जो विधि के सामने समता का ग्रधिकार दिया गया हे, उसकी पूर्ति इस बिल में होती है। मैं कहना चाहता हूं कि नहीं होती है, उसका उल्लघन हो रहा है। फिर मुझे श्रकसोस के साथ कहना पडता है कि ऐसा विधेयक लाकर के क्या केन्द्र स्रोर राज्या के सम्बन्ध को कट नहीं, बनाया जा रहा है। निज्ञ्ञिन-रूप में कट् बनाया जा रहा है। मै उत्तर प्रदेश की राजधानी, लखनऊ में दें। दिन थोडे थोडे घटो के लिये था ग्रौर वहा के जितने मित्रयों से मेरी बातचीत हुई, वे सभी इस विधेयक को देख कर के स्रातकित है। जब से इम मरकार ने गैरकाग्रेमी राज्यों में गैरकाग्रमी सरकारो को देखा है शी घता के साथ ग्रोर दढ़ता के साथ काम करते हुये, तब से केन्द्र उनके ग्रुबिकारो का श्रपहरण करने में सर्वग्रासी मनोवित से अग्रसर हो रहा है। मै चाहता हू कि चह्नाण साहब श्रव भी इस विधेयक को वापस ले ले। ऐ रा करके चाहे वे केरल के मुख्य मत्री हो, चाह बिहार के मुख्य मत्री या उद्योग मत्री हो, चाहे उत्तर प्रदेश के उद्योग मना हो, चाहे भ्रोर किसी राज्य के उद्योग मली हो, उनको ठडी मास लेने दे ग्रौर चह्नाण साहब इन बात की घोषणा

कर दे कि वे इम विधेयक को वापम ले रहे है क्यों कि वे सारी बाते समझ गये है।

माननीया, ऋब मै यह देखता ह कि ऋगर केन्द्रीय उद्योग धन्धे के लिये विशेष पुलिस की भ्रावश्यकता है, तो वह दिन दूर नहीं है जब चह्वाण साहब को केन्द्रीय मित्रयों के लिये विशेष पुलिस की स्नावण्यकता की स्नमित होगी। मै पूछना चाहता ह कि स्राज तक देश मे मजदूरों के लिये एक राष्ट्रीय ट्रिब्यनल क्यो नहीं बना जब कि हम ने बराबर इस पर जोर दिया है। स्राज भी विभिन्न राज्यों में जहां जहां कि देश के पैमाने पर उद्योगधन्धे चल रहं है ग्रौर जिन राज्यों **में** वे निहित है. उन्हों राज्यों की लेबर कोर्ट, उन्ही राज्यों के श्रमिक कानन उन पर लागु है। यही स्राज की परम्परा स्रोर व्यवस्था है । फिर क्यो यह सरकार एक केन्द्रीय पुलिस की शिन्त चाहती ह। वही केन्द्रीय पुलिस की शक्ति उत्तर प्रदेश मे जाय, वही केन्द्रीय पूलिस की शक्ति विहार में जाय, वही केन्द्रीय पूलिस की शिनत बगाल मे जाय, वही केन्द्रीय पूलिस की शक्ति केरल में जाय, इसके पहले इस सरकार को एक केन्द्रीय इडस्ट्रियल ट्रिब्य्नल की स्थापना करनी चाहिये। देश के पैमाने के जो उद्योगधन्धे है, चाहे वह एल० ग्राई० मी० हो, चाहे वह जीवन बीमा निगम का कोई स्वरूप हो, उसके लिये जब सरकार के मामने कोई बात ग्राती है तो सरकार कहती है कि यह मामला तो उत्तर प्रदेश की गवर्नमेंट से सम्बन्धित हे, इसलिये वहा के लेबर लाज लाग होगे या महाराष्ट्र से सम्बन्धित है इसलिये महाराष्ट्र के लेबरनाज लाग होगे। केन्द्र द्वारा सचालित उद्योगधन्धे हो या इनी को दूसरी डेफनोशन मे राज्य सरकारों के कानुत के मातहत चलने वाल उद्योग-धन्धे हा, कारपोरेशन के जरिए चलने वाले उद्योग-धन्धे हो ८सके लिए एक केन्द्रीय पुलिस फोर्स भार करोड राए की लागत से यहा पर रहे। मैनेजर को कितनी जबरदम्त पावर हो जायेगी । जो वहा का मेनेजिंग

# [श्री राजनारायगा]

डाइंग्क्टर होगा, जो भी नाम उसमे लिखा हुआ है, वह जब चाहे किमी को पकड़वा ले, जिसके। चाहे शिरफ्तार करवा ले। जब से यह विधेयक प्राया है, मैं मोचने लगा हूं कि गब मैं कही जा भी पाऊगा, चुर्क में जा पाऊंगा या नहीं, कही भी जा पाऊगा क्योंकि मैंनेजर तो हमारी उपस्थिति मान में खनरा समझेगा। इतनी बाइड पावर दो हुई है। कहां चला गया विधेयक?

एक माननीय सदस्य : जबानी वताइए ।

श्री राजनारायण : अवानी तो याद हो है। इतना बाइड णवर दी गई है कि हम कुछ कह नहीं सकते कि उद्योग-धन्धे की सूरक्षा के त्रिए जो भो अचेत समझेगा पुलिस का ऋफसर या पुलिस का उवान कोई भी काम कर सकता है । इतनी पावर दुनिया के जनतंत्र मे किसी को है ? शायद खदा या ईश्वर में भी न हो यदि वह कही विद्यमान हा, जिननी इनको दो गई है। इमिलए मै कत्ना चाहना हूं कि गोरखपुर में जाइए, गोरखपुर से वेन्द्र की फर्टिलाइजर फैक्ट्री है। वटा पर मेने जर कहेगा चह्नाण साहब में कि ग्रपना इलिस फार्न भेज दीजिए। वहा की हमारो मत्रा यनियन ठप्प हो जायगी। एक तरफ तो फी ट्रेड-युनियनिज्म की बात करते है, दुसरी तन्फ ट्रेड युनियन को दवाने के लिए, प्रयो**गद**नम का नावे लिए इस तरह का विधेयक नाते है। क्या यह उद्योग-धन्धों मे पृलिस राज की स्थापना गड़ी करने जा रहे है ?

श्री महेरवर नाथ कौल ' यह बताइए कि इन्डस्ट्रियल ग्रेमिसेम के बाहर भी यह फोर्स क्या कोई एक मन ले सकतो है ?

श्री राजनारायण : विल्कुल ।

श्री महेश्वर नाय कौल: यह बड़ा इम्पार-टेस्ट पाइन्ट हें। में चाहना है कि ग्राप तफपाल में बालिए । इडस्ट्यिल प्रोमेसेस के बाहर • • • (Interruptions) श्री राजनारायण: कोल साहब कहते हैं तो बहुत समय कर कहते हैं, काल माध्रब लाकसभा के सेक्टेटरी रह वके है।

श्री महेरवर नाथ कौल: म ता ग्रापकी स्पीच को फालो कर रहा या ।

श्री राजनारायण : ग्राप बहुत ठ.क फालो कर संशे।

श्री सहबर स्रती खान : ये हपेशा स्रापको फाला करते है।

SHRI RAJNARAIN: It says:

"Duties of members of the Force.

10. It shall be the duty of every superior officer and member of the Force—

- (a) promptly to obey and execute all orders lawfully issued to him by his superior authority;
- (b) to protect and safeguard the industrial undertakings owned by the Central Government together with such other installations as are specified by that Government or any other officer empowered by the Government in that behalf, to be vital for the carrying on of work in those undertakings, situate within the local limits of his jurisdiction;"

SHRI AKBAR ALI KHAN: Jurisdiction?

SHRI RAJNARAIN: We are sufferers. We know it. Just hear me:

"(c) to protect and safeguard such other industrial undertakings and installations for the protection and security of which he is deputed under section 14;"

#### Clause 11 says:

- "(1) Any superior officer or member of the Force may, without any order from a Magistrate and without a warrant, arrest—
  - (a) any person who has been concerned in an offence relating to any industrial undertaking referred to in clause (b) or clause

(b) of section 10 punishable with imprisonment for a term exceeding six months, or against whom a reasonable suspicion exists of his having been so concerned;".

इतनी वाइड पावर ...

श्री महेश्वर नाथ कौल: यह प्रेमिसेस के अन्दर आया है। सको सेलेक्ट कमेटी में सफा कर दीजिएगा।

श्री शीलभद्र याजी (बिहार) : चोर की दाढ़ी में तिनके वाली बात क्यों करते हैं ?

श्री राजनारायण: सुन लीजिये।

श्री महेश्वर नाथ कोल : इसमे बहस की गुंजाइण नहीं है । यह प्रेमिसेस के ग्रन्दर ग्रापरेट करेगी ।

श्री राजनारायण: जरा सुनिए, प्रेमिसेस के अन्दर क्या आपरेट करेगी। यह सदन है, मान लीजिए यह फैक्ट्री है, मैं फैक्ट्री का मजदूर हूं, मैं क्वार्टर से आ रहा हूं और फाटक पर पिकेटिंग कर रहा हं, क्या इस कानून के अन्दर मुझे गिरफ्तार नहीं किया जा सकता? (Interruption)

यह कानूनी मलला हे, इस सदन में मत्नी जी का बयान और कानून का प्रावीजन दोनों दो ऋर्थ रखते है ।

श्री **शीलभद्र याजी** (विहार) : प्रोटक्शन है ।

श्री राजनारायण : इस कातून में कहीं प्रोटक्शन नही है। प्रो क्शन जहा है तहा हम है, उसका प्रान्वशन उम लेंगे इनके अन्दर, लेकिन इस कातून में प्रोटेक्शन नहीं है। इस कातून में इतनी पायर दे दो गई है कि से कगाई इंडस्ट्रियल अन्डरटेकिंग्स का करने के लिए जो भी उचित समझेगा वह करेगा, जो उसके जूरिसडिक्शन के अन्दर हैं, जो अन्डरटेकिंग्स असके जूरिसडिक्शन के अन्दर हैं।

श्री शीलभद्र याजी : ग्राप क्यों घबड़।ते हैं ? श्री राजनारायण : क्या हम लोग यहा बच्चों की तरह बात करें, यह संपद है। श्री शीलभद्र याजी को समझना चाहिए कि यह टाकिंग शाप नहीं है।

श्री महावीर प्रसाद शुक्ल (उतर प्रदेश) : ग्राप इसे टॉकिंग शाप बना रहे है ।

श्री शीलभद्र याजी: श्राप समय बर्बाद कर रहे हैं।

श्री राजनारायण: मेरा निवेदन है कि मानतीय मंत्री इसका ख्याल करें। जेसा कौल साहब बार बार कहते हैं, ठीक है, इसकां भेज दे सलेक्ट कमेटी में, वहा यह क्लियर हो जायेगा, सगर मै जानना वाहना हूं—

'Procedure to be followed after arrest.'-

माननीय कौल साहव और इस सदन के दूसरे सदस्य भी पढ़ें—

"13. Any superior officer or member of the Force making an arrest under this Act, shall, without unnecessary delay, make over the person so arrested to a police officer, or, in the absence of a police officer, take such person or cause him to be taken to the nearest police station together with a report of the circumstances occasioning the arrest."

यह 13 है। वह हमको पुलिम अफसर के पास ले जायगा। इसके बाद क्या होगा इसके बार में 'नियंग मेन्छान्ड' (Interruption). धीरे-धीरे चिलए। देख लिया जाय किमिनल प्रामीजर कोड । अफमोस के माथ मुझे कहना पड़ना है चह्। एण साहब से कि आप अंग्रेजी साम्राज्यवादी शक्ति के पदिचन्हों पर क्यों चलना चाहते हैं। यानी यह सरकार विल्कुल नक्लो है, नम्ली। बिल्कुल नक्ल कर रही है। जिस चीज को जनतंत्र ने तिलाजिल दी, जिस चीज को जनतंत्र ने तिलाजिल दी उसको यह सरकार यहां पर ला रही है। एक एक सेन्टेन्स, एक एक वाक्य मिला लीजिए,

2314

[श्रीराजनता सा]

मिक्षका स्थाने मिक्षका, जो मी० ग्रार० पी० में लिखा हुग्रा है वही मेन्टेन्स उठा कर माननीय में बी जी के लीगल एडवाइजर ने कह दिया कि इस बिल में डाल दो। 59 मी० ग्रार० पी० मा० का पह रहा हू। एक सेन्टेन्स भी भिन्न है ?

श्री महेश्वर नाथ होल : यह तो ड्रापिटग मे होता ही है।

श्री महाबीर प्रसाद शुक्ल वह तो पहले में लागू है।

श्री राजनारायण : शुक्ल जी यह तहमील नहीं है ।

श्री महाबीर प्रसाद शुक्त . यह राज्य सभा है ।

श्री राजनारायण : मै जानता हू श्राप वकील है, वका जन करते होंगे तो तहसील मे करते होंगे, हम हाई कोर्ट मे, सुश्रोम कोर्ट मे वकालन करने वाले है। मै यह कहना चाहना हू

श्री टी॰ पांडे (उतर प्रदेश) : लाइसेन्स कहा हे वकालत का ?

श्वीः **शालभद्र याजी** लाइमेन्स मागते है प्रापर्टी का नाट करने के लिए , वह नहीं देना चाहते ।

श्री राजनारायण : माननीया, मेरा निवेदन यह है कि हमारे सविधान ने निष्चित रूप से हमको बता दिया नागरिक सुरक्षा का अधिकार देने हुए कि हमारी गिरपतारी कैमे हो और हमका गिरपतार होने के बाद जो गिरपतार करने वाला अधिकारी हे वह कहा ले जायेगा । अब चह्वाण साहव यह तर्क इ तो हमको उनकी बिद्ध पर तरस आयेगा . . 5 P.M.

तरन है कि चह्वाण सहब ने जो संविशान मे जो सी० ग्रार० पी० सी० में 59 ग्रोर 54 पर है उसको काट दिया ह, उसको बिल्कुल श्रलग कर दिया है। श्रव यहा पर बहाना नहीं लिया जा सकता कि चूिक सी० श्रार० पी० सी० म किसी को ग्रिधकार दे रखा था कि किसी पुलिस स्रोफसर वा पुलिस स्टेशन पर ले जा कर हाजिर करे, यह बिल्कुल गलत है। हमारी गिरफ्तारी के बाद किसी को कोई राइट नहीं कि नीयरेस्ट मजिस्ट्रेट के पास न ले जारे।

SHRI AKBAR ALI KHAN: May I move that we take up the Half-an-hour Discussion after we finish this?

THE DEPUTY CHAIRMAN: He is finishing it.

श्री राजनारायण: माननीया, देखिए सभी हमकों 17, 18 प्वाइट पढ़ने हें श्रोर हमारे ये जो प्वाइट हें ये किसी तरह से इरिलेवेट नहीं हैं। मैं चाहता हूं कि जितने लीगल एडवाइजर्स सरकार के हैं, जो इनको पढ़ने की क्षमता रखने वाले हैं, वे इसको देखे। श्रव जो शेंड्यूल्ड बिजनेस है पाच बजे के बाद श्राधे घटे के डिसकशन का वह ने लिया जाय, पुलिस के वारे में जो हैं उसको ने लिया जाये।

SHRI BHUPESH GUPTA: We arranged accordingly the Half-au-hour Discussion. We will put questions and go home. This is according to the business. I think this will be convenient for the Treasury Benches.

THE DEPUTY CHAIRMAN: Half-an-hour Discussion should be within its limit. Just half an hour.

HALF-AN-HOUR DISCUSSION RE.
POINTS ARRISING OUT OF ANS-WERS TO STARRED QUESTIONS
NOS 96 AND 105 RELATING TO
DEMANDS OF DELHI POLICEMEN

श्री **राजनारायण** (उत्तर प्रदेश) : माननीया, 1958 मे...